

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 27th April, 2017**

SRO204 -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Mr. Dil Mir, KAS Sub Divisional Magistrate Gandoh to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils Thathri, Kahra, Chiralla and Phigsoo of District Doda.

By order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)

Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/05/2017

Dated: 27-04-2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioners, Doda.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 8 Pvt.Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt.Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department .
- 12 .Notification / Stock file.


(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department.